

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT) No. 77 of 2019**

**IN THE MATTER OF:**

**Dr. Joe Verghese & Ors. ...Appellants**

**Vs**

**M/s Omega Hospitals Pvt. Ltd. & Ors. Respondents**

**Present:**

**For Appellants: Mr. Naveen R Nath, Advocate**

**For Respondents: Mr. Abir Phukan and Mr. Surya Prakash Advocates  
for Respondent No. 5.  
Mr. Ashkrit Tiwary, Advocate**

**With**

**Company Appeal(AT) No. 105 of 2019**

**IN THE MATTER OF:**

**P. Mahabala ...Appellant**

**Vs**

**M/s Omega Hospitals Pvt. Ltd. & Ors. Respondents**

**Present:**

**For Appellant: Mr. Ayush Choudhary, Advocate**

**For Respondents: Mr. Abir Phukan and Mr. Surya Prakash Advocates  
for Respondent No. 5.  
Mr. Ashkrit Tiwary, Advocate for Respondent No.  
5.**

**ORDER  
(Through Virtual Mode)**

**21.05.2021** Learned Counsel for the Respondent in both the Appeals submits that in this matter arguments were heard on Interim Application and the matters were fixed for orders and hearing on 30.04.2021. However as per the Office Notice dated 19.04.2021, the next date is fixed on 28.05.2021. Now, as per another Office Notice dated 20.05.2021 the date is notified on 23.06.2021. It

is further submits that there is a deadlock in the Company and therefore the matter may be taken up at an early date.

The Registry is directed to list the matter at an early date whenever both Members of the Bench ( Justice J. K. Jain and Madam Shreesha Merla) are available.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**(Dr. Ashok Kumar Mishra)**  
**Member(Technical)**

*Akc/Mn*